

MR. CHAIRMAN: Now, the question is:

"That an Address be presented to the President in the following terms:—

"That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on January 31, 2019."

The motion was adopted.

† (A) THE INTERIM BUDGET, 2019-20

† (B) GOVERNMENT BILLS

The Appropriation (Vote on Account), Bill, 2019

The Appropriation Bill, 2019

The Finance Bill, 2019

MR. CHAIRMAN: Thank you.

Now, Shri Shiv Pratap Shukla to move the motion for consideration of the Bills.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): Sir, I rise to move:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2019-20, as passed by Lok Sabha, be taken into consideration."

Sir, I also move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2018-19, as passed by Lok Sabha, be taken into consideration."

The questions were proposed.

...(Interruptions)...

MR. CHAIRMAN: Please, please.

Now, the Appropriation (Vote on Account) Bill, 2019 and the Appropriation Bill, 2019 are open for discussion. As there is an agreement that we will have these

† Taken up together

passed without discussion, I shall now put the Motion regarding consideration of the Appropriation (Vote on Account) Bill, 2019 to vote. The question is:

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 2019-20, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall not take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SHIV PRATAP SHUKLA: Sir, I move:

That the Bill be returned.

The question was put and the motion was adopted.

The Personal Laws (Amendment) Bill, 2019

MR. CHAIRMAN: Now, we are taking up Bills. ...*(Interruptions)*... I appeal to all, please maintain silence. This is the last day of the Session. Please let us maintain decorum. The Personal Laws (Amendment) Bill, 2019. Shri Ravi Shankar Prasad to move a motion for consideration of Personal Laws (Amendment) Bill, 2019.

THE MINISTER OF LAW AND JUSTICE; AND THE MINISTER OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD):

Sir, I move:

"That the Bill further to amend the Divorce Act, 1869, the Dissolution of Muslim Marriages Act, 1939, the Special Marriage Act, 1954, the Hindu Marriage Act, 1955 and the Hindu Adoptions and Maintenance Act, 1956, as passed by Lok Sabha, be taken into consideration."

Sir, it is a very simple Bill. Leprosy is curable now. But in many Marriages' law, leprosy is still a ground for divorce. Even the UN has corrected it and because it is completely curable, therefore, I move that the Bill be considered and passed. ...*(Interruptions)*...